

GOVERNMENT OF INDIA  
MINISTRY OF COOPERATION

**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 3685**  
TO BE ANSWERED ON 05/04/2023

**Legislation by States on subject of co-operation**

**3685. Dr. Fauzia Khan**

Will the Minister of **Cooperation** be pleased to state:

- (a) whether it is a fact that the subject of Co-operation is in the State list and the Central Government, by forming this Ministry has encroached upon the jurisdiction of the States; and
- (b) whether the State can legislate a law on banks and financial institutions related to Co-operation in their concerned States?

**ANSWER**

MINISTER OF COOPERATION  
सहकारिता मंत्री (SHRI AMIT SHAH)

(a) & (b): No, Madam. The Central Government by forming the new Ministry of Cooperation hasn't encroached upon the jurisdiction of the States on the subject of Co-operation. The Ministry of Cooperation has been created with the mandate of inter alia realizing the vision "from cooperation to prosperity", strengthening of cooperative movement and deepening its reach up to the grassroots, promotion of cooperative-based economic development model including the spirit of responsibility among its members to develop the country, creation of appropriate policy, legal and institutional framework to help cooperatives realise their potential. The Ministry of Cooperation is working in close coordination with the State Governments, various Ministries of the Central Government and all other Stakeholders to achieve these objectives.

The Cooperative Societies with objects not confined to one State are governed by Entry 44 of the List I - Union List of the Seventh Schedule to the Constitution and provisions of centrally administered Multi-State Co-operative Societies Act, 2002. Cooperative Societies with objects confined to one State are governed by Entry 32 of the List II - State List of the Seventh Schedule to the Constitution and provisions of respective State Cooperative Societies Act. The subject of "Banking" is governed by Entry 45 of the List I - Union List of the Seventh Schedule to the Constitution.

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